

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3067
ANSWERED ON:30.08.2012
REHABILITATION OF DISPLACED PEOPLE
Shekhar Shri Neeraj;Singh Shri Yashvir

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the people displaced due to land acquisition during the last three years and the current year, year-wise and State-wise;
- (b) the number of people rehabilitated during the last three years and the current year, year-wise and State-wise; {
- (c) whether the Government is aware that as per a recent report of Working Group on Human Rights in India and UN, a large number of people have been displaced due to land acquisition for development projects in India;
- (d) if so, the details thereof and the reaction of the Government thereto; and
- (e) the steps taken/being taken by the Government to mitigate the disastrous displacement due to land acquisition and for rehabilitation of those who have already been displaced?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) & (b): Land and its management falls under the exclusive legislative and administrative jurisdiction of the States as provided in Entry No. 18 of List-II (State List) of the Seventh Schedule to the constitution. The acquisition of land for various projects is done by the concerned State Govts./ UT Administrations. The data regarding displacement of the people due to land acquisition as well as number of people rehabilitated during the last three years and the current year year- wise and state-wise is not being maintained at the Central level.

(c)to(e): The Report of Working Group on Human Rights in India and UN has mentioned that India is estimated to have the highest number of people displaced annually as a result of ostensible `development projects. The vast majority of the displaced have not received adequate resettlement. However, the Department of Land Resources has formulated a revised National Rehabilitation & Resettlement Policy (NRRP), 2007, which has been published in the Gazette of India on 31st October, 2007. The Policy prescribes the minimum rehabilitation benefits which should be extended to all the displaced families while the State/UTs & Public Sector undertakings are free to offer more than the benefits prescribed in the Policy. The NRRP-2007 has been sent to the States/UTs for implementation.